

Management Act (DM Act), 2005, National Disaster Management Authority (NDMA), on being satisfied that the country is threatened by the spread of COVID - 19 pandemic, has been directing National Executive Committee (NEC), to take measures and to issue necessary guidelines so as to contain the spread of COVID-19 in the country. Accordingly, NEC has been issuing guidelines about the Lockdown and Unlock phases from time to time, which are applicable to all States and Union Territories.

NEC, on the advice of NDMA, issued orders and guidelines to extend the lockdown and opening of economic activities in a graded manner, on 15th April, 1st May and 17th May 2020. From 30th May onwards, Order and guidelines on Unlock were issued for phased re-opening of activities outside the containment zones. Orders were issued on 30th May (Unlock-1), 29th June (Unlock-2), 29th July (Unlock-3) and 29th August, 2020 (Unlock-4).

To ensure unrestricted movement of persons and goods, under Unlock-1, it was mandated that there shall be no restriction on inter-State and intrastate movement of persons and goods. No separate permission/ approval/ e-permit will be required for such movements. Further, under Unlock-4 order, it has been mandated that State/ UT Governments shall not impose any local lockdown, outside the containment zones, without prior consultation with the Central Government.

When restrictions imposed by any State/Union Territories Government in movement of passengers and goods have been reported, this Ministry has immediately directed the concerned State/Union Territory not to impose such restrictions on inter-State and intra State movement of persons, goods and services.

Request of some State Governments were received in the Ministry of Home Affairs for imposing local lockdown in the State concerned. The matter was considered in the Ministry and was not been agreed to.

#### **Andhra Pradesh Reorganisation Act, 2014**

1169. SHRI PRABHAKAR REDDY VEMIREDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the status of implementation, including funds approved, sanctioned, released and expenditure of Andhra Pradesh Reorganisation Act, 2014, Section-wise;

(b) whether it is fact that there have been demands from various quarters to issue a White Paper on implementation of AP Reorganisation Act and assurance given while passing the above Bill in Rajya Sabha in February, 2014;

(c) if so, the steps taken to release a White Paper on the above; and

(d) the details of physical targets set and achieved under each of the AP Reorganisation Act, 2014, section-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) to (d) A large number of provisions of the Andhra Pradesh Reorganisation (APR) Act, 2014 have been implemented. A statement with details of funds released to the States of Andhra Pradesh and Telangana, in pursuance to the provisions of APR Act, 2014, is given in Statement (*See below*). In addition, ₹22,111.88 crore has also been released to Andhra Pradesh as Post Devolution Revenue Deficit Grant during the period 2015-20 as per recommendations of the 14th Finance Commission and ₹982.83 crore has been released till 08.06.2020, based on the interim report of the 15th Finance Commission.

The Ministry of Home Affairs has conducted 24 meetings to review the progress of implementation of various provisions of the Act with concerned Ministries/Departments and representatives of Governments of Andhra Pradesh and Telangana.

At present there is no proposal to release a white paper on the subject.

**Statement**

*Financial releases made to the Successor States of Andhra Pradesh and Telangana post bifurcation are given below:*

(₹ in crore)

Central Assistance provided under Andhra Pradesh Re-organization Act, 2014 to Andhra Pradesh

Provisions of APRA, 2014	Items identified for providing 'Special Assistance'	Releases							Total upto FY 2019-20
		2014-15	2015-16	2016-17	2017-18	2018-19	2019-20		
1	2	3	4	5	6	7	8	9	
Section 46(2)	Resource gap	2303.00	500.00	1176.50	-	-	-	3979.50	
Section 46(2) & (3) and 94 (2): special Development Package for backward areas.	Development Grant for 7 backward districts of the State covering Rayalaseema and North Coastal Region	350.00	350.00	350.00	-	-	350.00	1400.00	
Section 6 & 94 (3 & 4): Central support for creation of new capital city	Assistance for Capital City for Development of essential infrastructure etc.	1500.00	550.00	450.00	-	-	2500.00		

1	2	3	4	5	6	7	8	9
Section 90(1) Polavaram Irrigation Project is hereby declared to be a National Project	Polavaram National Project on Irrigation	250.00	600.00	2514.70	2000	1400	1850	8614.70
	SUB TOTAL	4403.00	2000.00	4491.20	2000.00	1400	2200	16494.20
Special Assistance Measure	Repayment of loan and interest for the Externally Aided Projects	-	-	-	-	15.81	-	15.81
	GRAND TOTAL	4403.00	2000.00	4491.20	2000.00	1415.81	2200	16510.01
Central Assistance provided under Andhra Pradesh Re-organization Act, 2014 to Telangana								
Section 94(3)	Special Assistance for 9 Backward districts of the State	-	450	450	450	450	-	1800